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III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 54(E), dated the 2nd February, 1977, publishing the Beedi Workers Welfare Cess Rules, 1977, under •sub-section (3) of section 7 of the Beedi Workers Welfare Cess Act, 1976. [Plated in Library. See No. LT-96/77].

Ministry of Labour Notifications

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table the following papers: —

- I. A copy (in English and Hindi) of of Labour Notification Ministry G.S.R. No. 199, dated the 12th Feb ruary, 1977, publishing the Contract (Regulation Abolition) Labour and Central (Amendment) 1(976, Rules, under sub-section (3) o" section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [Placed in Lib rary. [See No. LT-97/77].
- II. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 274, dated the 26th Feb ruary, 1977, publishing the Limestone and Dolomite Mines Labour Welfare Funds (Group C and Group D Posts) Conditions of Service and Recruitment Rules, 1976, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972. [Placed in Library. See No. LT-95/77].
- III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 308, dated the 5th March, 1977, publishing the Metalliferous Mines (Amendment) Regulations, 1977, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-98/77].
- IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour, under subsection (2) of section 7 of the Employees' Provident Fund_s and Miscellaneous Provisions Act, 1952:—
 - (i) Notification G.S.R. No. 174, dated the 9th February, 1977, pub-

public importance
lishing the Employees' Family Pension

a matter of urgent

lishing the Employees' Family Pension (Third Amendment) Scheme, 1976.

(ii) Notification G.S.R. No. 305, dated the 5th March, 1977, publishing the Employees' Provident Funds (Amendment) Scheme. 1977.

[Placed in Library. See No. LT-93/77 for (i) and (ii).]

V. A copy of the Ministry of Labour Notification G.S.R. No. 406, dated the 19th March, 1977, publishing a corrigendum to the English version of Government Notification G.S.R. No. 1717, dated the 4th December, 1976. [Placed in Library. See No. LT-98/77].

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

The continued Detention of Political Workers under MISA, DER etc.

SHRI BHUPESH GUPTA (West Bengal: Sir, I beg to call the attention of the Minister of Home Affairs to the continued detention in prisons of a very large number of political workers under MISA, DIR and other laws and the action taken by the Government in the matter.

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Mr. Deputy Chairman, Sir, the detention of political workers was made largely under Section 16A of Maintenance of Internal Security Act. Consequent on the revocation, on the 21st March, 1'977, of the proclamation of emergency on 25th June, 1975, Section 16A of the Maintenance of Internal Security Act lapsed, and all detenus held under this provision of law were released. There were however 6,851 persons still in detention on 25th March, 1977. They had been detained under Section 3 of the Maintenance of Internal Security Act, grounds of detention had been furnished to them and their continuance in detention had been approved by the Advisory Boards.